

Hindustan Photo Films Manufacturing Company Limited, Udhagamandalam, for the year 1994-95.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Udhagamandalam, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above
[Placed in Library see no. LT.250/96]
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1996-97
[Placed in Library see no. LT.251/96]
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
(ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Coir Board, Cochin, for the year 1994-95.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
[Placed in Library see no. LT.252/96]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane for the year 1994-95, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1994-95 for the year 1994-95.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
[Placed in Library see no. LT.253/96]

Notifications under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 etc.

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table -

- (1) A copy of the following Notifications (Hindi and

English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- (i) The United Bank of India Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. 1/95 in Gazette of India dated the 22nd July, 1995, together with a corrigendum thereto dated the 20th April, 1996.
- (ii) The Indian Bank Officer Employees' Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations 1995 published in Notification No.SRC/223/50 in Gazette of India dated the 23rd September, 1995, together with a corrigendum thereto dated the 20th April, 1996.
- (2) Two Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above
[Placed in Library see no. LT.254/96]
- (3) A copy of the Notification No.SBD No.5/1996 (Hindi and English versions) published in Gazette of India dated the 2nd March, 1996 approving the amendments to the Regulation 72 of the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travencore (Officers) Service Regulations, 1979 under sub-section (4) of section 63 of the State Bank of India (Subsidiary Bank) Act, 1959.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library see no. LT.255/96]
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1996 published in Notification No.G.S.R. 139(E) in Gazette of India dated the 20th March, 1996, together with an explanatory memorandum.
- (ii) G.S.R. 247 published in Gazette of India dated the 17th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No.110/95-Cus., dated the 5th June, 1995.
- (iii) G.S.R.248(E) published in Gazette of India dated the 17th June, 1996 together

with an explanatory memorandum making certain amendments in the Notification No. 111/95-Cus., dated the 5th June, 1995.

- (iv) G.S.R. 249 (E) published in Gazette of India dated the 19th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 104/95-Cus. dated the 30th May, 1995.
- (v) G.S.R. 271(E) published in Gazette of India dated the 8th July, 1996 together with an explanatory memorandum seeking to impose anti-umping duty on Dead Burnt Magnesite exported from the People's Republic of China into India by exporters mentioned in the notification.
- (vi) G.S.R. 275(E) published in Gazette of India dated the 10th July, 1996 together with an explanatory memorandum notifying rates of drawback shall apply in respect of exports made before 2nd May, 1995, subject to certain conditions.
- (vii) G.S.R. 276(E) published in Gazette of India dated the 11th July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 81/95-Cus., dated the 31st March, 1995.
- (viii) The Adhoc Exemption Order No. 71 dated the 8th April, 1996 together with an explanatory memorandum seeking to extend the validity of adhoc exemption order No. 82 from the 31st March, 1996 to the 30th September, 1996.

[Placed in Library. See No. LT-256/96]

- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

- (i) The Income-tax (First Amendment) Rules, 1996 published in Notification No. S.O. 357(E) in Gazette of India dated the 21st May, 1996.
- (ii) The Income-tax (Second Amendment) Rules, 1996 published in Notification No. S.O. 459(E) in Gazette of India dated the 26th June, 1996.
- (iii) The Income-tax (Third Amendment) Rules, 1996 published in Notification No. S.O. 470 (E) in Gazette of India dated the 2nd July, 1996.

[Placed in Library. See No. LT-257/96]

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of

section 38 of the central Excise and Salt Act, 1994 :—

- (i) The Central Excise (Second Amendment) Rules 1996 published in Notification No. G.S.R. 138 (E) in Gazette of India dated the 20th March, 1996 together with an explanatory memorandum.
- (ii) G.S.R. 262(E) published in Gazette of India dated the 1st July, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 2/95-CE., dated the 4th January, 1995.
- (iii) The Adhoc Exemption Order No. 47/12/96-CX dated the 26th July 1996 together with an explanatory memorandum regarding exemption to paper to be used for calendars and telephone/address books etc. from the whole of the duties of excises leviable thereon upto the 31st March, 1997.

[Placed in Library. See No. LT-258/96]

- (8) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the ended on the 31st March, 1995, together with Auditor's Report thereon :

- (i) Rayalaseema Grammena Bank, Cuddapah (A.P.).

[Placed in Library. See No. LT-259/96]

- (ii) Monghyr Kshetriya Gramin Bank, Monghyr (Bihar)

[Placed in Library. See No. LT-260/96]

- (iii) Kamraz Rural Bank, Sopore (J and K).

[Placed in Library. See No. LT-261/96]

- (iv) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.

[Placed in Library. See No. LT-262/96]

- (v) Marwar Gramin Bank, Pali (Rajasthan).

[Placed in Library. See No. LT-263/96]

- (vi) Shekhawati Gramin Bank, Sikar (Rajasthan).

[Placed in Library. See No. LT-264/96]

- (vii) Gaur Gramin Bank, Malda (West Bengal)

[Placed in Library. See No. LT-265/96]

- (viii) Nadia Gramin Bank, Krishnagar, Distt. Nadia (West Bengal)

[Placed in Library. See No. LT-266/96]

- (ix) Murshidabad Gramin Bank, Berhampore, Distt. Murshidabad. (W.B.)
[Placed in Library. See No. LT-267/96]
- (x) Mizoram Rural Bank, Mizoram.
[Placed in Library. See No. LT-268/96]
- (xi) Arunachal Pradesh Rural Bank, Pasighat.
[Placed in Library. See No. LT-269/96]
- (xii) Pinakini Grameena Bank, Nellore (A.P.)
[Placed in Library. See No. LT-270/96]
- (xiii) Cochar Gramin Bank, Silchar Distt. Cachar (Assam)
[Placed in Library. See No. LT-271/96]
- (xiv) Samyut Kshetriya Gramin Bank, Azamgarh (U.P.)
[Placed in Library. See No. LT-272/96]
- (xv) Jamnagar Rajkot Gramin Bank, Jamnagar (Gujarat)
[Placed in Library. See No. LT-273/96]
- (xvi) Junagadh Amreli Gramin Bank, Junagadh (Gujarat).
[Placed in Library. See No. LT-274/96]
- (xvii) Jamuna Gramin Bank, Agra City (U.P.)
[Placed in Library. See No. LT-275/96]
- (xviii) Balasore Gramya Bank, Balasore (Orissa)
[Placed in Library. See No. LT-276/96]
- (xix) Chhatrasal Gramin Bank, Orai (Distt. Jalaun) (U.P.)
[Placed in Library. See No. LT-277/96]
- (xx) Bardhaman Gramin Bank, Burdwan (West Bengal).
[Placed in Library. See No. LT-278/96]
- (xxi) Jammu Rural Bank, Jammu (J and K).
[Placed in Library. See No. LT-279/96]
- (xxii) Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar)
[Placed in Library. See No. LT-280/96]
- (xxiii) Madhubani Kshetriya Gramin Bank, Madhubani (Bihar)
[Placed in Library. See No. LT-281/96]
- (xxiv) Pandyan Grama Bank, Sattur (Tamil Nadu).
[Placed in Library. See No. LT-282/96]
- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (No. 14 of 1995)

(Commercial)-The New India Assurance Company Limited, under article 151 (1) of the Constitution.

[Placed in Library. See No. LT-283/96]

Demands for Grants of the Ministry of Agriculture for 1996-97.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA), Sir, on behalf of Shri Chaturanan Mishra, I beg to lay a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1996-97.

[Placed in Library. See No. LT-284/96]

Demands for Grants of the Department of Tourism for 1996-97.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA), Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for the year 1996-97.

[Placed in Library. See No. LT-285/96]

Report of the Comptroller and Auditor General of India - Union Government (No. 22 of 1995) (Commercial) Ferro Scrap Nigam Limited.

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARY) : Sir, on behalf of Shri Birendra Prasad Baisnya, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (No. 22 of 1995) (Commercial)-Ferro Scrap Nigam Limited under article 151 (1) of the Constitution.

[Placed in Library. See No. LT-286/96]

Papers Under Section 619A of the Companies Act, - 1956 etc.

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA), Sir, I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-
 - (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Calcutta for the year 1993-94.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited Calcutta, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.